

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-204
IB-1587/ND/2019
IA/2405/2020

IN THE MATTER OF:

M/s. JC Enterprises Pvt. Ltd.

....Applicant

Vs.

M/s. M.K.S Oil Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 03.12.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Sangram for RP

For the Respondent :

ORDER

None present on behalf of respondents. Although, Ms. Kanvi Nagpal was trying to connect on behalf of respondent but fails to connect herself even on second call.

In the course of hearing, Ld. Counsel for RP informed us that vide order dated 30.09.2020, the Suspended Board of Directors were directed to co-operate with the RP and handover the documents. But as per the submissions made on behalf of RP Counsel the directions given vide order dated 30.09.2020 was not complied by the Suspended Board of Directors.

Issue Non-Bailable Warrant of arrest against the Suspended Board of Director through the SP.

List the case on 07.01.2021.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-205
IB-1587/ND/2019
IA/2346/2020

IN THE MATTER OF:

M/s. JC Enterprises Pvt. Ltd.

....Applicant

Vs.

M/s. M.K.S Oil Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC Code 2016

Order delivered on 03.12.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Sangram for RP

For the Respondent :

ORDER

List this application along with IA-2405/2020 on **07.01.2021**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)